



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

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(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I**MEETING No.** NC/1/MEET/Aug/202324/10**DATED:** 05/09/2023Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. **NC/1/MEET/Aug/202324/10** dated 05/09/2023 of Norms Committee - I for the year 2023-24 was held on 05/09/2023 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	SHRI S.K. BHATNAGAR, CONSULTANT (SKB)	TECHNICAL CONSULTANT, DGFT
2	SHRI V.C. AGARWAL, CONSULTANT (TEC-3)	TECHNICAL CONSULTANT, DGFT

Signature Not Verified

Digitally Signed.
Name: Santosh Kumar Dubey(
Deputy DGFT)
Date: 22-Sep-2023 18:44:09
Reason: santosh.k.dubey@nic.in
Location: DGFT(HQ)

3	SHRI R.K. JAISWAL, D.O.	MHI
4	SHRI SHAISH KUMAR, CONSULTANT (TEC-1)	TECHNICAL CONSULTANT, DGFT
5	SHRI T.R. CHOUDHARY, SCIENTIST 'E'	MEITY
6	SHRI S. K. JAIN, CONSULTANT	DPIIT
IN ATTENDANCE:		
1	SHRI SANTOSH KUMAR DUBEY, Dy. DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00003008AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee has considered the case as per agenda and noted that the applicant has not mentioned AA No. nor RA file no. in the application. The Committee, therefore, decided to call for the clarification from the applicant on the following aspects: (a) Details of AA No. (b) Details of issuing authority of AA and RA file no. along with other justification for fixation of norms. Case stands deferred.	

Case No.	2 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	DYNAMATIC TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00004901AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee has considered the case as per agenda and noted that the committee report on this awaited. Case stands deferred.	

Case No.	3 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	EBM-PAPST INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00005147AM23
RA File Number	NA
Licence No and Date	0410162317/null
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	4 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	DYNAMATIC TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00273275AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The Committee has considered the case as per agenda and noted that the committee report on this awaited.	
Case stands deferred.	

Case No.	5 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	DINEX (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00002745AM23
RA File Number	052304000286 AM21
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	6 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00004987AM24
RA File Number	312104000296 AM09
Licence No and Date	3110036393/null
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a review case. The comments provided by MHI are also not clear. The Committee, therefore, decided to refer it again to MHI as this is a review case. Case stands deferred.	

Case No.	7 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00004211AM24
RA File Number	092404000450 AM11
Licence No and Date	0910045023/03/01/2011
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	8 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	SCREEN-O-TEX (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00005268AM23

RA File Number	082404000120 AM13
Licence No and Date	0810113162/06/07/2012
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	9 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00004298AM24
RA File Number	092404000140 AM13
Licence No and Date	0910053280/18/07/2012
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	10 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	LICRA GREEN TECHNOLOGIES
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00004213AM24
RA File Number	072404000019 AM14
Licence No and Date	0710095521/22/05/2013
Norms Committee Decision:	
The Committee has considered the case as per agenda and noted that TE has expressed that documents are not complete. The committee decided to check the documents submitted by the applicant and send a complete set to the TE for examination and comments. Case stands deferred.	

Case No.	11 / NC/1/MEET/Aug/202324/10
Case Status	Case Withdrawn
Party Name	LICRA GREEN TECHNOLOGIES
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00004214AM24
RA File Number	072404000019 AM14
Licence No and Date	0710095521/22/05/2013
Norms Committee Decision: The Committee has considered the case as per agenda and noted that this is a duplicate case of Sl. No. 10 and decided to withdraw this case from the agenda. Case stands withdrawn.	

Case No.	12 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	SCREEN-O-TEX (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00005269AM23
RA File Number	082404000184 AM14
Licence No and Date	0810123416/31/07/2013
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	13 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00004226AM24
RA File Number	039404000415 AM15

Licence No and Date	0310788788/05/09/2014
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	14 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00004231AM24
RA File Number	039404000580 AM15
Licence No and Date	0310789333/17/09/2014
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	15 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00004260AM24
RA File Number	039404001169 AM15
Licence No and Date	0310795103/06/04/2015
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	16 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	GE POWER INDIA LIMITED
Meeting Number	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023

and Date	
HQ File Number	HQRNORM REVIW00005245AM23
RA File Number	039404000060 AM16
Licence No and Date	0310795652/30/04/2015
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	17 / NC/1/MEET/Aug/202324/10
Case Status	Case Approved
Party Name	DUCTMASTER (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00340876AM22
RA File Number	072404000474 AM15
Licence No and Date	0710108127/30/04/2015
Norms Committee Decision:	
The Committee has considered the case as per agenda and decided to ratify the ad-hoc norms on repeat basis of AA No. 0710051339 dated 19.04.2017 as per comments of DPIIT dated 01.08.2023, as under: 1. Quantity of export product may be modified as under: a. Silver Black Nude Core-Quantity 179690 Meters b. Sleeve-Quantity 179690 Meters 2. Quantity of import item namely, Tubibond may be allowed as 5273 Kgs. as 1.04 Kg/Kg. content in export item. RA concerned may take suitable consequential action accordingly.	

Case No.	18 / NC/1/MEET/Aug/202324/10
Case Status	Case Rejected
Party Name	RAGHU VAMSI MACHINE TOOLS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00000610AM23
RA File Number	092404000418 AM17
Licence No and Date	0910064352/07/11/2016
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 10.06.2023 followed by reminders on 26.06.23, 22.07.23, 06.08.23, 21.08.23 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands rejected.	

Case No.	19 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00005604AM23
RA File Number	039504000820 AM17
Licence No and Date	0310811232/15/02/2017
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	20 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	OSWAL PUMPS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00004993AM24
RA File Number	NA
Licence No and Date	3310030377/03/03/2017
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to seek the following information/documents from the applicant as per comments of TE:

- i. A copy of norms fixed earlier or the A.A., if any.
- ii. Quantities of export items in Nos. in addition to their weights.
- iii. Weight of each export product.
- iv. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- v. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	21 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	EBM-PAPST INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00004816AM24
RA File Number	NA
Licence No and Date	0410163398/03/08/2017
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	22 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	OSWAL PUMPS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00002176AM23
RA File Number	332404000007 AM18
Licence No and Date	3310030410/01/11/2017
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 02.08.2023 followed by reminders. The reply of the applicant has now been received. The Committee decided to send the DL reply to the concerned TE for examination and comments.

Case stands deferred.

Case No.	23 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	SENIOR INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00005233AM23
RA File Number	052404000369 AM18
Licence No and Date	0510404639/17/11/2017

Norms Committee Decision:

The Committee considered the case as per agenda and decided to seek the following information/documents from the applicant as per comments of TE:

- a. Reason for filing application for review of norms and a copy of norms fixed for the Advance Authorization, if any.
- b. Weight of each export product.
- c. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- d. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	24 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00004257AM24
RA File Number	039404000651 AM18
Licence No and Date	0310817226/22/11/2017
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	25 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00347529AM22
RA File Number	052304000038 AM19
Licence No and Date	0510406287/01/05/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 29.05.2023 followed by reminders. The reply of the applicant has now been received. The Committee decided to send the DL reply to the concerned TE for examination and comments. Case stands deferred.	

Case No.	26 / NC/1/MEET/Aug/202324/10
Case Status	Case Approved
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023

and Date	
HQ File Number	HQRNORM REVIW00000997AM24
RA File Number	052304000361 AM19
Licence No and Date	0510408837/10/12/2018
Norms Committee Decision:	
The Committee has considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) received on mail dated 05.09.2023, as under:	
Note: The written recommendation as given by Consultant (SKB) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	27 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	MUDHRA FINE BLANC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00004834AM24
RA File Number	NA
Licence No and Date	0410165223/19/02/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	28 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00003726AM23
RA File Number	022404000038 AM20
Licence No and Date	0210209240/11/06/2019
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	29 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	OSWAL PUMPS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00000743AM23
RA File Number	332404000012 AM20
Licence No and Date	3310030557/25/06/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	30 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00004326AM23
RA File Number	318304000050 AM20
Licence No and Date	3110067460/01/07/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to seek the following information/documents from the applicant as per comments of TE: i. Export wt. & net content of imported RM for each EP. Case stands deferred.	

Case No.	31 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	MODEL INFRA CORPORATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00002496AM23
RA File Number	072404000081 AM20
Licence No and Date	0710115134/05/07/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	32 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00004327AM23
RA File Number	318304000128 AM20
Licence No and Date	3110067645/31/12/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to seek the following information/documents from the applicant as per comments of TE:	
I. The firm has to reply earlier DL issued to them. Case stands deferred.	

Case No.	33 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00002504AM23

RA File Number	052404000398 AM20
Licence No and Date	0510413428/23/01/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	34 / NC/1/MEET/Aug/202324/10
Case Status	Case Rejected
Party Name	NEO STRUCTO CONSTRUCTION PVT. LTD.
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	018005000382AM21
RA File Number	522404000083 AM20
Licence No and Date	5210043372/04/04/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that this is a deficient case. A deficiency letter was issued to the applicant on 09.06.2022 followed by reminders. However, the applicant has not furnished the required information. The Committee, therefore, decided to reject the case on the ground of non-submission of required information. Case stands rejected.	

Case No.	35 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00002331AM23
RA File Number	018005000474 AM21
Licence No and Date	0310836537/05/06/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	36 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	CML BIOTECH LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00000822AM24
RA File Number	102404000020 AM21
Licence No and Date	1010060548/15/06/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a deficient case. A deficiency letter was issued to the applicant on 11.07.2023 followed by reminder on 26.07.2023. However, the applicant has not furnished the required information. The Committee, therefore, decided to issue the final reminder to the applicant. Case stands deferred.	

Case No.	37 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00000998AM24
RA File Number	052304000051 AM21
Licence No and Date	0510414434/19/06/2020
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	38 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD

Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00005346AM23
RA File Number	052404000185 AM21
Licence No and Date	0510414677/22/07/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	39 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	NEO STRUCTO CONSTRUCTION PVT. LTD.
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	018005000575AM21
RA File Number	522404000036 AM21
Licence No and Date	5210043502/25/08/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	40 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	SPARECO INDIA
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00002463AM23
RA File Number	HQRNORMAPPLY00000104 AM23
Licence No and Date	0510415264/18/09/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	41 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	MOC SHIPYARDS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00006320AM23
RA File Number	039504000367 AM21
Licence No and Date	0310838353/18/09/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a deficient case. A deficiency letter was issued to the applicant on 16.08.2023 followed by reminder on 31.08.2023. However, the applicant has not furnished the required information. The Committee, therefore, decided to issue the final reminder to the applicant. Case stands deferred.	

Case No.	42 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	MOC SHIPYARDS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00006321AM23
RA File Number	039504000370 AM21
Licence No and Date	0310838354/18/09/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to seek the following information/documents from the applicant as per comments of TE: (i) As per Appendix 4E, the wastage is 5% of items imported as raw materials. However, the quantity of imports is in number. Submit a complete justification on the wastage, process flow chart, and wastage at each stage of operation. i. What is the total weight of the export item and also the weight of imported items? Are there any indigenous items to be used in the export product? If yes, what is the list of the items and total weight thereof?	

Case stands deferred.

Case No.	43 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00002507AM23
RA File Number	052404000342 AM21
Licence No and Date	0510415461/09/10/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	44 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00002509AM23
RA File Number	052404000361 AM21
Licence No and Date	0510415541/19/10/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	45 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	AIROIL FLAREGAS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00004140AM23
RA File Number	082404000285 AM21

Licence No and Date	0810149041/11/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to seek the following information/documents from the applicant as per comments of TE: - Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). - Detail technical note on manufacturing process including the relevant flow sheet. - Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. - Weight of each Export Product. - Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. - Use of export product. - Stage wise wastage indicating weight and dimensional drawing at each stage. - Detailed case history along with DGFT decisions and copies of correspondences in chronological order. Case stands deferred.	

Case No.	46 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00002508AM23
RA File Number	052404000422 AM21
Licence No and Date	0510415867/12/11/2020
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	47 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00002510AM23
RA File Number	05AA04017869 AM21
Licence No and Date	0511000128/15/12/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	48 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	IND SPHINX PRECISION LTD
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00003405AM23
RA File Number	30AA04002528 AM21
Licence No and Date	3011000072/30/12/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	49 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	IPSA BUSINESS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00054547AM21
RA File Number	05AA04021440 AM21
Licence No and Date	0511000589/04/01/2021
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	50 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	WINTAGE ENGINEERS & CONSULTANTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00005562AM23
RA File Number	05AA04021392 AM21
Licence No and Date	0511000597/05/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	51 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	KRISHNA CAPBOX PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00057268AM21
RA File Number	05AA04021465 AM21
Licence No and Date	0511000601/07/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	52 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	MUDHRA FINE BLANC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00060083AM21
RA File Number	04AA04004626 AM21

Licence No and Date	0411000117/11/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	53 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	LMT TOOLS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00004978AM24
RA File Number	03AA04015155 AM21
Licence No and Date	0311000664/12/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	54 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00065545AM21
RA File Number	07AA04006116 AM21
Licence No and Date	0711000314/19/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	55 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023

and Date	
HQ File Number	HQRNORM APPLY 00065549AM21
RA File Number	07AA04006095 AM21
Licence No and Date	0711000315/19/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	56 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	HERMINIO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00066668AM21
RA File Number	03AA04019380 AM21
Licence No and Date	0311001095/20/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	57 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	BOYD THERMAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00068352AM21
RA File Number	34AA04002082 AM21
Licence No and Date	3411000129/22/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that this is a deficient case. A deficiency letter was issued to the applicant on 09.08.2023 followed by reminder on 24.08.2023. However, the applicant has not furnished the required information. The Committee, therefore, decided to issue the final reminder to the applicant.	

Case stands deferred.

Case No.	58 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	SOUTHERN LUBRICATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00070216AM21
RA File Number	07AA04007123 AM21
Licence No and Date	0711000363/25/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	59 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00076301AM21
RA File Number	05AA04028116 AM21
Licence No and Date	0511001091/03/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that this is a deficient case. A deficiency letter was issued to the applicant on 11.06.2023 followed by reminder on 31.07.2023. However, the applicant has not furnished the required information. The Committee, therefore, decided to issue the final reminder to the applicant. Case stands deferred.	

Case No.	60 / NC/1/MEET/Aug/202324/10
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Case Status	Case Rejected
Party Name	MUDHRA FINE BLANC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00076594AM21
RA File Number	04AA04006018 AM21
Licence No and Date	0411000290/04/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a deficient case. A deficiency letter was issued to the applicant on 06.03.2023 followed by reminder on 21.03.2023 and final reminder on 09.08.2023. However, the applicant has not provided the required information. The Committee, therefore, decided to reject the case on the ground of non-submission of required information. Case stands rejected.	

Case No.	61 / NC/1/MEET/Aug/202324/10
Case Status	Case Approved
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00076971AM21
RA File Number	07AA04008062 AM21
Licence No and Date	0711000426/04/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a self-ratification case covered under Para 4.07A (I) of FTP and it is not required to be ratified by the Norms Committee. Hence, keeping in view of the above fact and also the recent advice of PC-IV Division of DGFT conveyed vide their OM dated 01.07.2022, the Committee decided to withdraw the case from the agenda and to send it to the concerned RA for necessary action. RA concerned may take suitable action accordingly.	

Case No.	62 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00077673AM21
RA File Number	05AA04028729 AM21
Licence No and Date	0511001123/05/02/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	63 / NC/1/MEET/Aug/202324/10
Case Status	Case Rejected
Party Name	SENIOR INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00077752AM21
RA File Number	05AA04028132 AM21
Licence No and Date	0511001114/05/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that this is a deficient case. A deficiency letter was issued to the applicant on 29.05.2023 followed by reminder on 13.06.2023 and final reminder on 09.08.2023. However, no information has yet been received. The Committee, therefore, decided to reject the case on the ground of non-submission of required information. Case stands rejected.	

Case No.	64 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	GECO LEGEND ENVIRO TECH
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00081488AM21
RA File Number	32AA04005795 AM21
Licence No and Date	3211000428/11/02/2021
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	65 / NC/1/MEET/Aug/202324/10
Case Status	Case Approved
Party Name	VARICON PUMPS & SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00081856AM21
RA File Number	04AA04006675 AM21
Licence No and Date	0411000333/11/02/2021
Norms Committee Decision: The Committee has considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 22.08.2023, as under: 1. Quantity of import items at Sl. No. 1& 2 may be allowed on net to net basis with accountability clause in export items at Sl. No. 1 & 2 respectively as per GN-4 for Engineering Products. RA concerned may take suitable action accordingly.	

Case No.	66 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	PUNCH RATNA FASTENERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00085898AM21
RA File Number	05AA04032174 AM21
Licence No and Date	0511001335/17/02/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	67 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	KAY BOUVET ENGINEERING LTD
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00086786AM21
RA File Number	31AA04006205 AM21
Licence No and Date	3111000183/18/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- i. Order copy and Essentiality certificate issued by the Project Authority.
- ii. End use of the export product and use of import items vis-à-vis the export product.
- iii. Detail Technical note on manufacturing process including the relevant flow sheet.

- iv. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- v. Weight of each export product.
- vi. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

- vii. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

- viii. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).

- ix. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

- x. Stage wise wastage indicating weight and dimensional drawing at each stage.
- xi. GST invoice of scrap disposal.

The case stands deferred.

Case No.	68 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	IPSA BUSINESS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00096395AM21
RA File Number	05AA04035650 AM21
Licence No and Date	0511001511/03/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	69 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	AQUASUB ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00100595AM21
RA File Number	32AA04006168 AM21
Licence No and Date	3211000586/10/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	70 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00102113AM21
RA File Number	07AA04009021 AM21
Licence No and Date	0711000661/12/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	71 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	MIDDLEBY INDIA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00103696AM21
RA File Number	07AA04009395 AM21
Licence No and Date	0711000679/15/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that this is a deficient case. A deficiency letter was issued to the applicant on 29.08.2023 and no information has yet been received. The Committee, therefore, decided to issue a reminder to the firm for submission of requisite information. Case stands deferred.	

Case No.	72 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	KARAN INTERNATIONAL
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00005139AM24
RA File Number	31AA04007993 AM21
Licence No and Date	3111000284/20/04/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that list of export & import items have not furnished by the applicant in the relevant application. The Committee, therefore, decided to issue a deficiency letter to the firm for submission of requisite information.

Case stands deferred.

Case No.	73 / NC/1/MEET/Aug/202324/10
Case Status	Case Withdrawn
Party Name	KARAN INTERNATIONAL
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00005139AM24
RA File Number	31AA04007993 AM21
Licence No and Date	3111000284/20/04/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that this is a duplicate case of already listed case at Sl. No. 72. The Committee, therefore, decided to withdraw this case from the agenda.	
Case stands withdrawn.	

Case No.	74 / NC/1/MEET/Aug/202324/10
Case Status	Case Approved
Party Name	DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00004603AM24
RA File Number	04AA04002273 AM22
Licence No and Date	0411000825/17/05/2021
Norms Committee Decision:	
The Committee has considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) received on mail dated 05.09.2023, as under:	

SI No	AA No & DATE	ITEM OF EXPORT	QTY	ITEMS OF IMPORT	QUANTITY RECOMMENDED
	0411000825 DATED 17.05.2021	RADIATOR CORE ASSY (14)To Part No.R30673-1230	8000NOS	1. FIN 14To Part No. E19811-0050	1.02 KGS/KGS ON NET WEIGHT OF FIN 14 IN THE EXPORT PRODUCT.
				2. TUBE 14To Part No. R47423-2190	1.01 KGS/KGS ON NET WEIGHT OF TUBE 14 IN THE EXPORT PRODUCT.
				3. HEADER PLATE 14To Part No.R42923- 0480	NET TO NET UNDER GN- 4 WITH ACCOUNTABILITY CLAUSE.
				4. SIDE PLATE 14To Part No.R47243-1540	NET TO NET UNDER GN- 4 WITH ACCOUNTABILITY CLAUSE.
				5. BRAZING FLUX To Part No.E19811- 0350	240 KGS (0.03 KG PER RADIATOR)

RA concerned may take suitable consequential action accordingly.

Case No.	75 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	EMPIRE HOME APPLIANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00116891AM22
RA File Number	05AA04018650 AM22
Licence No and Date	0511003189/17/06/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	76 / NC/1/MEET/Aug/202324/10
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Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00121082AM22
RA File Number	09AA04004973 AM22
Licence No and Date	0911001075/22/06/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	77 / NC/1/MEET/Aug/202324/10
Case Status	Case Approved
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00158237AM22
RA File Number	05AA04067182 AM22
Licence No and Date	0511004067/09/08/2021
Norms Committee Decision:	
The Committee has considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) received on mail dated 05.09.2023, as under:	
Note: The written recommendation as given by Consultant (SKB) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	78 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00168222AM22

RA File Number	31AA04025129 AM22
Licence No and Date	3111000537/23/08/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a deficient case. A deficiency letter was issued to the applicant on 06.03.2023 followed by reminders on 19.06.2023 & 04.07.2023. However, the applicant has not furnished the required information. The Committee, therefore, decided to issue the final reminder to the applicant. Case stands deferred.	

Case No.	79 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	OILMEC DRILLING EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00176299AM22
RA File Number	05AA04067424 AM22
Licence No and Date	0511004465/03/09/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	80 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	IBCC INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00196567AM22
RA File Number	08AA04030997 AM22
Licence No and Date	0811002732/28/09/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	81 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00196746AM22
RA File Number	03AA04080207 AM22
Licence No and Date	0311007325/28/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	82 / NC/1/MEET/Aug/202324/10
Case Status	Case Approved
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00244584AM22
RA File Number	09AA04016218 AM22
Licence No and Date	0911001822/08/11/2021
Norms Committee Decision:	
The Committee has considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (Tech-3) received on mail dated 19.07.2023, as under: Firm has informed that AA has been amended for import of items 1,2,10 & 20 only Import: 1 & 2 - Net to net as per GN4 10- Details of items as per letter dt.30.03.23 & import as per policy for import of spares RA concerned may take suitable consequential action accordingly.	

Case No.	83 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	MAHINDRA DEFENCE SYSTEMS LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00256987AM22
RA File Number	05AA04093225 AM22
Licence No and Date	0511006236/18/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to seek the following information/documents from the applicant as per comments of TE:	
i. Submit documentary evidence that the export product is not the assembly of the imported inputs only. ii. Submit the list of components to be used and procured from indigenous source, as indicated in appendix 4E.	
Case stands deferred.	

Case No.	84 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00005465AM23
RA File Number	56AA04006693 AM22
Licence No and Date	5611000608/22/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	85 / NC/1/MEET/Aug/202324/10
Case Status	Case Rejected
Party Name	TE THERMO ELECTRIC COMPANY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00262618AM22
RA File Number	05AA040103905 AM22
Licence No and Date	0511006389/23/11/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that this is a deficient case. A deficiency letter was issued to the applicant on 24.03.2023 followed by reminder on 23.05.2023 and final reminder on 11.06.2023. However, no information has yet been received. The Committee, therefore, decided to **reject** the case on the ground of non-submission of required information.

Case stands rejected.

Case No.	86 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00262697AM22
RA File Number	05AA04094884 AM22
Licence No and Date	0511006395/23/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	87 / NC/1/MEET/Aug/202324/10
Case Status	Case Rejected
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00265948AM22
RA File Number	05AA040102749 AM22
Licence No and Date	0511006453/26/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that this is a deficient case. A deficiency letter was issued to the applicant on 24.03.2023 followed by reminder on 23.05.2023 and final reminder on 11.06.2023. However, no information has yet been received. The Committee, therefore, decided to reject the case on the ground of non-submission of required information.	

Case stands rejected.

Case No.	88 / NC/1/MEET/Aug/202324/10
Case Status	Case Rejected
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00277957AM22
RA File Number	05AA040105406 AM22
Licence No and Date	0511006692/07/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a deficient case. A deficiency letter was issued to the applicant on 11.06.2023 followed by reminder on 31.07.2023. However, no information has yet been received. The Committee, therefore, decided to issue the final reminder to the applicant. Case stands rejected.	

Case No.	89 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00005466AM23
RA File Number	56AA04009568 AM22
Licence No and Date	5611000656/09/12/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	90 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred

Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00005462AM23
RA File Number	56AA04006992 AM22
Licence No and Date	5611000685/20/12/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- Details of export product in terms of design, calculations and brief note about product.
- It has been observed that the length of the input item, a single-mode optical fiber used for manufacturing one unit of the export product, is greater than the length of the resultant product. The same may be justified with calculations and design, if any
- Justification of Wastage
- Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).
- Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)**
- Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)

This is to provide the per unit requirement in excel sheet.

Share the above Point (4-7) information / details in excel sheet in the below format.

S.NO.	A.A. NO.	Description of Resultant product	Export Quantity	Export UOM	Description of items to be imported	Qty Required (Per Unit) Without Wastage	Wastage claimed in %	UOM	Quantity Sought in DGFT
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The case stands deferred.

Case No.	91 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023

HQ File Number	HQRNORM REVIW00005463AM23
RA File Number	56AA04007039 AM22
Licence No and Date	5611000684/20/12/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Details of export product in terms of design, calculations and brief note about product.
- II. It has been observed that the length of the input item, a single-mode optical fiber used for manufacturing one unit of the export product, is greater than the length of the resultant product. The same may be justified with calculations and design, if any.
- III. Justification of Wastage.
- IV. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).
- V. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)
- VI. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)
- VII. This is to provide the per unit requirement in excel sheet.

Share the above Point (4-7) information / details in excel sheet in the below format.

S.NO.	A.A. NO.	Description of Resultant product	Export Quantity	Export UOM	Description of items to be imported	Qty Required (Per Unit) Without Wastage	Wastage claimed in %	UOM	Quantity Sought in DGFT
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The case stands deferred.

Case No.	92 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023

HQ File Number	HQRNORM APPLY 00294992AM22
RA File Number	05AX04000267 AM22
Licence No and Date	0511007164/23/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.06.2023 and a reminder has been sent on 31.07.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	93 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	HERMINIO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00296331AM22
RA File Number	03AX04000342 AM22
Licence No and Date	0311009749/24/12/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	94 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00303676AM22
RA File Number	05AX04000327 AM22
Licence No and Date	0511007512/31/12/2021
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	95 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00305729AM22
RA File Number	05AX04000404 AM22
Licence No and Date	0511007540/03/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 09.08.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	96 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00313301AM22
RA File Number	03AX04000286 AM22
Licence No and Date	0311010309/10/01/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	97 / NC/1/MEET/Aug/202324/10
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Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00330746AM22
RA File Number	04AX04000097 AM22
Licence No and Date	0411002478/25/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	98 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	ZECHA PRECISION TOOLS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00334452AM22
RA File Number	03AX04000946 AM22
Licence No and Date	0311010958/28/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	99 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00346170AM22
RA File Number	05AX04000812 AM22
Licence No and Date	0511008653/07/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 09.08.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15	

days on DGFT BO Portal.

The case stands deferred.

Case No.	100 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00005008AM24
RA File Number	03AX04001481 AM22
Licence No and Date	0311012015/01/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	101 / NC/1/MEET/Aug/202324/10
Case Status	Case Approved
Party Name	TRIVENI TURBINE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00374237AM22
RA File Number	07AX04000438 AM22
Licence No and Date	0711003348/03/03/2022
Norms Committee Decision:	
The Committee has considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (Tech-3) received on mail dated 05.09.2023, as under:	
Import: 1. 980 kg. 2. 1100 kg. 3. 1465 kg. 4. 1 no. on net to net basis	

Note: Grade of import items 1 to 3 will be same as used in Export Product.

RA concerned may take suitable consequential action accordingly.

Case No.	102 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00000007AM23
RA File Number	07AX04000554 AM22
Licence No and Date	0711003572/01/04/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: - Model number, technical specification and specific quantity-both in terms of number (if any) and /or weight, of each export product. - Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. - Weight of each export product. - Technical characteristics/part numbers, if any - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. - Use of export product. The case stands deferred.	

Case No.	103 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00000194AM23
RA File Number	05AX04000090 AM23
Licence No and Date	0511011788/12/04/2022

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	104 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00000195AM23
RA File Number	05AX04000091 AM23
Licence No and Date	0511011789/12/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	105 / NC/1/MEET/Aug/202324/10
Case Status	Case Rejected
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00000488AM23
RA File Number	34AX04000024 AM23
Licence No and Date	3411002191/29/04/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.06.2023 followed by reminders on 31.07.2023, 09.08.23, 23.08.23 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands rejected.	

Case No.	106 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	KINECO KAMAN COMPOSITES- INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00000510AM23
RA File Number	03AX04000409 AM23
Licence No and Date	0311014290/29/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	107 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	SPARECO INDIA
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00000576AM23
RA File Number	05AX04000299 AM23
Licence No and Date	0511012243/04/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	108 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00005468AM23
RA File Number	56AX04000013 AM23
Licence No and Date	1111000009/04/05/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	109 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00000611AM23
RA File Number	03AX04000527 AM23
Licence No and Date	0311014523/06/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	110 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00000679AM23
RA File Number	04AX04000084 AM23
Licence No and Date	0411003261/09/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	111 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	JOHN CRANE SEALING SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00000682AM23
RA File Number	07AX04000042 AM23

Licence No and Date	0711003940/09/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	112 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	OAM SAAI INTERNATIONAL INC.
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00000687AM23
RA File Number	05AX04000197 AM23
Licence No and Date	0511012373/10/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	113 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	EMBROSS SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00000942AM23
RA File Number	31AX04000046 AM23
Licence No and Date	3111001380/23/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	114 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	HTL LIMITED
Meeting Number	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023

and Date	
HQ File Number	HQRNORM APPLY 00001008AM23
RA File Number	04AX04000157 AM23
Licence No and Date	0411003380/26/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	115 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	SMT CARDIOVASCULAR PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00001073AM23
RA File Number	52AX04000046 AM23
Licence No and Date	5211002552/30/05/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for PH .	
The case stands deferred.	

Case No.	116 / NC/1/MEET/Aug/202324/10
Case Status	Case Rejected
Party Name	MELSTAR MANUFACTURING SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00001085AM23
RA File Number	07AX04000207 AM23
Licence No and Date	0711004134/31/05/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 24.03.2023 followed by reminders on 08.04.2023, 23.04.2023, 08.05.2023, 23.05.2023, 26.06.2023 and a final reminder on 06.06.23 for furnishing information/documents on DGFT BO Portal.	

However, no information has been received. Therefore, Committee decided to **reject** the case and directed the firm to pay applicable custom duty with interest for EODC.

The case stands **rejected**.

Case No.	117 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00001221AM23
RA File Number	05AX04000606 AM23
Licence No and Date	0511013036/06/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	118 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00001223AM23
RA File Number	05AX04000607 AM23
Licence No and Date	0511013038/06/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	119 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	JOHNSON LIFTS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00001370AM23
RA File Number	04AX04000229 AM23
Licence No and Date	0411003461/14/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that DL reply of the applicant has been received. Hence, the Committee decided to send it the concerned TE for examination and comments. Cast stands deferred.	

Case No.	120 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00005461AM23
RA File Number	56AX04000045 AM23
Licence No and Date	5611000982/16/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Details of export product in terms of design, calculations and brief note about product. II. It has been observed that the length of the input item, a single-mode optical fiber used for manufacturing one unit of the export product, is greater than the length of the resultant product. The same may be justified with calculations and design, if any. III. Justification of Wastage. IV. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet). V. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet). VI. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet) VII. You are also requested to provide the per unit requirement in excel sheet. Share the above Point (4-7) information / details in excel sheet in the below format.	

S.NO.	A.A. NO.	Description of Resultant product	Export Quantity	Export UOM	Description of items to be imported	Qty Required (Per Unit) Without Wastage	Wastage claimed in %	UOM	Quantity Sought in DGFT
The case stands deferred.									

Case No.	121 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00005470AM23
RA File Number	56AX04000037 AM23
Licence No and Date	5611000983/16/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Details of export product in terms of design, calculations and brief note about product. II. It has been observed that the length of the input item, a single-mode optical fiber used for manufacturing one unit of the export product, is greater than the length of the resultant product. The same may be justified with calculations and design, if any. III. Justification of Wastage. IV. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet). V. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet). VI. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet) VII. You are also requested to provide the per unit requirement in excel sheet. Share the above Point (4-7) information / details in excel sheet in the below format.	

S.NO.	A.A. NO.	Description of Resultant product	Export Quantity	Export UOM	Description of items to be imported	Qty Required (Per Unit) Without Wastage	Wastage claimed in %	UOM	Quantity Sought in DGFT
The case stands deferred.									

Case No.	122 / NC/1/MEET/Aug/202324/10
Case Status	Case Approved
Party Name	BIRLA FURUKAWA FIBRE OPTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00001489AM23
RA File Number	03AX04001063 AM23
Licence No and Date	0311015668/20/06/2022
Norms Committee Decision: The Committee has considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Meity received on mail dated 31.08.2023, as under: Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	123 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00000689AM24

RA File Number	56AX04000041 AM23
Licence No and Date	5611000996/21/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	124 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00005459AM23
RA File Number	56AX04000043 AM23
Licence No and Date	5611000997/21/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	125 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00001594AM23
RA File Number	03AX04001840 AM23
Licence No and Date	0311015777/22/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	126 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	VEER-O-METALS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00001620AM23
RA File Number	07AX04000398 AM23
Licence No and Date	0711004414/23/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	127 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00001712AM23
RA File Number	56AX04000061 AM23
Licence No and Date	5611001010/28/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	128 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00001714AM23
RA File Number	56AX04000056 AM23
Licence No and Date	5611001011/28/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	129 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00001715AM23
RA File Number	56AX04000059 AM23
Licence No and Date	5611001013/28/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	130 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	MAGNA AUTOMOTIVE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00001762AM23
RA File Number	04AX04000294 AM23
Licence No and Date	0411003562/29/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	131 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00000690AM24
RA File Number	56AX04000067 AM23
Licence No and Date	5611001016/30/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

- I. Details of export product in terms of design, calculations and brief note about product.
- II. It has been observed that the length of the input item, a single-mode optical fiber used for manufacturing one unit of the export product, is greater than the length of the resultant product. The same may be justified with calculations and design, if any.
- III. Justification of Wastage.
- IV. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).
- V. **Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet).**
- VI. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)
- VII. You are also requested to provide the per unit requirement in excel sheet.

Share the above Point (4-7) information / details in excel sheet in the below format.

S.NO.	A.A. NO.	Description of Resultant product	Export Quantity	Export UOM	Description of items to be imported	Qty Required (Per Unit) Without Wastage	Wastage claimed in %	UOM	Quantity Sought in DGFT
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The case stands deferred.

Case No.	132 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00000691AM24
RA File Number	56AX04000068 AM23
Licence No and Date	5611001017/30/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

- I. Details of export product in terms of design, calculations and brief note about product.
- II. It has been observed that the length of the input item, a single-mode optical fiber used for manufacturing one unit of the export product, is greater than the length of the resultant product. The same may be justified with calculations and design, if any.
- III. Justification of Wastage.
- IV. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).
- V. **Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet).**
- VI. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)
- VII. You are also requested to provide the per unit requirement in excel sheet.

Share the above Point (4-7) information / details in excel sheet in the below format.

S.NO.	A.A. NO.	Description of Resultant product	Export Quantity	Export UOM	Description of items to be imported	Qty Required (Per Unit) Without Wastage	Wastage claimed in %	UOM	Quantity Sought in DGFT
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The case stands deferred.

Case No.	133 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00001787AM23
RA File Number	56AX04000064 AM23
Licence No and Date	5611001018/01/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	134 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00001788AM23
RA File Number	56AX04000065 AM23
Licence No and Date	5611001019/01/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	135 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00001789AM23
RA File Number	56AX04000057 AM23
Licence No and Date	5611001020/01/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	136 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00001790AM23
RA File Number	56AX04000062 AM23
Licence No and Date	5611001021/01/07/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	137 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00001791AM23
RA File Number	56AX04000071 AM23
Licence No and Date	5611001022/01/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	138 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00005471AM23
RA File Number	56AX04000088 AM23
Licence No and Date	5611001051/12/07/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Details of export product in terms of design, calculations and brief note about product. II. It has been observed that the length of the input item, a single-mode optical fiber used for manufacturing one unit of the export product, is greater than the length of the resultant product. The same may be justified with calculations and design, if any. III. Justification of Wastage. IV. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet). V. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet). VI. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)	

VII. You are also requested to provide the per unit requirement in excel sheet.

Share the above Point (4-7) information / details in excel sheet in the below format.

S.NO.	A.A. NO.	Description of Resultant product	Export Quantity	Export UOM	Description of items to be imported	Qty Required (Per Unit) Without Wastage	Wastage claimed in %	UOM	Quantity Sought in DGFT
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The case stands deferred.

Case No.	139 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00005472AM23
RA File Number	56AX04000069 AM23
Licence No and Date	5611001054/12/07/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Details of export product in terms of design, calculations and brief note about product.
- II. It has been observed that the length of the input item, a single-mode optical fiber used for manufacturing one unit of the export product, is greater than the length of the resultant product. The same may be justified with calculations and design, if any.
- III. Justification of Wastage.
- IV. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).
- V. **Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet).**
- VI. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)

VII. You are also requested to provide the per unit requirement in excel sheet.

Share the above Point (4-7) information / details in excel sheet in the below format.

S.NO.	A.A. NO.	Description of Resultant product	Export Quantity	Export UOM	Description of items to be imported	Qty Required (Per Unit) Without Wastage	Wastage claimed in %	UOM	Quantity Sought in DGFT
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The case stands deferred.

Case No.	140 / NC/1/MEET/Aug/202324/10
Case Status	Case Rejected
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00002059AM23
RA File Number	56AX04000072 AM23
Licence No and Date	5611001061/15/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to reject the case in previous meeting held on 20.07.23. The case stands Rejected.	

Case No.	141 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00002101AM23
RA File Number	56AX04000104 AM23
Licence No and Date	5611001063/16/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	142 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00002351AM23
RA File Number	03AX04002454 AM23
Licence No and Date	0311016712/29/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	143 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00002360AM23
RA File Number	56AX04000119 AM23
Licence No and Date	5611001088/29/07/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Details of export product in terms of design, calculations and brief note about product. II. It has been observed that the length of the input item, a single-mode optical fiber used for manufacturing one unit of the export product, is greater than the length of the resultant product. The same may be justified	

with calculations and design, if any.

III. Justification of Wastage.

IV. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).

V. **Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet).**

VI. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)

VII. You are also requested to provide the per unit requirement in excel sheet.

Share the above Point (4-7) information / details in excel sheet in the below format.

S.NO.	A.A. NO.	Description of Resultant product	Export Quantity	Export UOM	Description of items to be imported	Qty Required (Per Unit) Without Wastage	Wastage claimed in %	UOM	Quantity Sought in DGFT
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The case stands deferred.

Case No.	144 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00002375AM23
RA File Number	56AX04000112 AM23
Licence No and Date	5611001092/30/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	145 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00002376AM23
RA File Number	56AX04000097 AM23
Licence No and Date	5611001094/30/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	146 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00002378AM23
RA File Number	56AX04000098 AM23
Licence No and Date	5611001095/01/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	147 / NC/1/MEET/Aug/202324/10
Case Status	Case Approved
Party Name	DECON INDIA PLASTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00002392AM23
RA File Number	31AX04000135 AM23
Licence No and Date	3111001596/01/08/2022
Norms Committee Decision:	
The Committee has considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (Tech-1) received on mail dated 04.09.2023, as under:	

IMPORT ITEM:

- I. HOSTAFORM AND DIANLON ARE POLYMER ITEM WASTAGE ALLOWED 5 % INSTEAD OF 15 % ASKED.
- II. REST OF ITEM IS COMOPNENTS MAY BE ALLOWED AS PER GN 4.

RA concerned may take suitable consequential action accordingly.

Case No.	148 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	SUNDRAM FASTENERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00002450AM23
RA File Number	04AX04000323 AM23
Licence No and Date	0411003757/03/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	149 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	PACIFIC AQUATECH INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00002641AM23
RA File Number	24AX04000132 AM23
Licence No and Date	2411001790/12/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	150 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	TEXMACO RAIL & ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00002510AM24
RA File Number	02AX04000177 AM23
Licence No and Date	0211002862/12/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	151 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00002699AM23
RA File Number	56AX04000143 AM23
Licence No and Date	5611001126/22/08/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Details of export product in terms of design, calculations and brief note about product. II. It has been observed that the length of the input item, a single-mode optical fiber used for manufacturing one unit of the export product, is greater than the length of the resultant product. The same may be justified with calculations and design, if any. III. Justification of Wastage. IV. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet). V. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet). VI. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet) VII. You are also requested to provide the per unit requirement in excel sheet. Share the above Point (4-7) information / details in excel sheet in the below format.	

S.NO.	A.A. NO.	Description of Resultant product	Export Quantity	Export UOM	Description of items to be imported	Qty Required (Per Unit) Without Wastage	Wastage claimed in %	UOM	Quantity Sought in DGFT
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The case stands deferred.

Case No.	152 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00002700AM23
RA File Number	56AX04000144 AM23
Licence No and Date	5611001127/22/08/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Details of export product in terms of design, calculations and brief note about product.
- II. It has been observed that the length of the input item, a single-mode optical fiber used for manufacturing one unit of the export product, is greater than the length of the resultant product. The same may be justified with calculations and design, if any.
- III. Justification of Wastage.
- IV. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).
- V. **Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet).**
- VI. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)
- VII. You are also requested to provide the per unit requirement in excel sheet.

Share the above Point (4-7) information / details in excel sheet in the below format.

S.NO.	A.A. NO.	Description of Resultant product	Export Quantity	Export UOM	Description of items to be imported	Qty Required (Per Unit) Without Wastage	Wastage claimed in %	UOM	Quantity Sought in DGFT
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The case stands deferred.

Case No.	153 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00003048AM23
RA File Number	56AX04000169 AM23
Licence No and Date	5611001159/12/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	154 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00003049AM23
RA File Number	56AX04000170 AM23
Licence No and Date	5611001160/12/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

- I. Details of export product in terms of design, calculations and brief note about product.
- II. It has been observed that the length of the input item, a single-mode optical fiber used for manufacturing one unit of the export product, is greater than the length of the resultant product. The same may be justified with calculations and design, if any.
- III. Justification of Wastage.
- IV. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).
- V. **Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet).**
- VI. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)
- VII. You are also requested to provide the per unit requirement in excel sheet.

Share the above Point (4-7) information / details in excel sheet in the below format.

S.NO.	A.A. NO.	Description of Resultant product	Export Quantity	Export UOM	Description of items to be imported	Qty Required (Per Unit) Without Wastage	Wastage claimed in %	UOM	Quantity Sought in DGFT
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The case stands deferred.

Case No.	155 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00003050AM23
RA File Number	56AX04000168 AM23
Licence No and Date	5611001161/12/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	156 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00003051AM23
RA File Number	56AX04000167 AM23
Licence No and Date	5611001162/12/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	157 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00003102AM23
RA File Number	03AX04003141 AM23
Licence No and Date	0311017855/14/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	158 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00003103AM23
RA File Number	03AX04002985 AM23
Licence No and Date	0311017858/14/09/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	159 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00003177AM23
RA File Number	03AX04003111 AM23
Licence No and Date	0311017944/16/09/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Details of export product in terms of design, calculations and brief note about product.
- II. It has been observed that the length of the input item, a single-mode optical fiber used for manufacturing one unit of the export product, is greater than the length of the resultant product. The same may be justified with calculations and design, if any.
- III. Justification of Wastage.
- IV. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).
- V. **Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)**
- VI. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)
- VII. You are also requested to provide the per unit requirement in excel sheet.

Share the above Point (4-7) information / details in excel sheet in the below format.

S.NO.	A.A. NO.	Description of Resultant product	Export Quantity	Export UOM	Description of items to be imported	Qty Required (Per Unit) Without Wastage	Wastage claimed in %	UOM	Quantity Sought in DGFT
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The case stands deferred.

Case No.	160 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00003185AM23
RA File Number	56AX04000180 AM23
Licence No and Date	5611001178/17/09/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Details of export product in terms of design, calculations and brief note about product.
- II. It has been observed that the length of the input item, a single-mode optical fiber used for manufacturing one unit of the export product, is greater than the length of the resultant product. The same may be justified with calculations and design, if any.
- III. Justification of Wastage.
- IV. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).
- V. **Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)**
- VI. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)
- VII. You are also requested to provide the per unit requirement in excel sheet.

Share the above Point (4-7) information / details in excel sheet in the below format.

S.NO.	A.A. NO.	Description of Resultant product	Export Quantity	Export UOM	Description of items to be imported	Qty Required (Per Unit) Without Wastage	Wastage claimed in %	UOM	Quantity Sought in DGFT
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The case stands deferred.

Case No.	161 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00003193AM23
RA File Number	56AX04000181 AM23
Licence No and Date	5611001181/19/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	162 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00003194AM23
RA File Number	56AX04000182 AM23
Licence No and Date	5611001182/19/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	163 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023

HQ File Number	HQRNORM APPLY 00003237AM23
RA File Number	03AX04003107 AM23
Licence No and Date	0311018024/20/09/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Details of export product in terms of design, calculations and brief note about product.
- II. Justification of Wastage.
- III. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).
- IV. **Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)**
- V. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)
- VI. You are also requested to provide the per unit requirement in excel sheet.

Share the above Point (4-7) information / details in excel sheet in the below format.

S.NO.	A.A. NO.	Description of Resultant product	Export Quantity	Export UOM	Description of items to be imported	Qty Required (Per Unit) Without Wastage	Wastage claimed in %	UOM	Quantity Sought in DGFT
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The case stands deferred.

Case No.	164 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00003254AM23
RA File Number	03AX04003246 AM23
Licence No and	0311018045/21/09/2022

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.06.2023 and a reminder has been sent on 31.07.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	165 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	MODINE THERMAL SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00003294AM23
RA File Number	04AX04000536 AM23
Licence No and Date	0411003999/22/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: - The export and import item description is the same and hence clarification thereof. - Quantity of export products in numbers and their corresponding weight. - Detail technical note on manufacturing process including the relevant flow sheet. - Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. - Justification for quantity of import item, wastage at each stage of manufacturing process supported by dimensional drawing for each export product. The case stands deferred.	

Case No.	166 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	SUPREME DIAMOND TECHNOLOGIES PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00003296AM23
RA File Number	52AX04001637 AM23
Licence No and Date	5211003299/22/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	167 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	ASM TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00003324AM23
RA File Number	07AX04000883 AM23
Licence No and Date	0711005310/23/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	168 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00003336AM23
RA File Number	52AX04001651 AM23
Licence No and Date	5211003315/23/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 20.07.2023 and a reminder has been sent on 04.08.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.	

The case stands deferred.

Case No.	169 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00003371AM23
RA File Number	31AX04000184 AM23
Licence No and Date	3111001710/26/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 29.05.2023 and a reminder has been sent on 13.06.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	170 / NC/1/MEET/Aug/202324/10
Case Status	Case Rejected
Party Name	LAI YEW SENG (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00003458AM23
RA File Number	05AX04001843 AM23
Licence No and Date	0511015067/29/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 15.02.2023 followed by reminders on 02.03.2023, 17.03.2023, 13.06.2023 and a final reminder on 29.05.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable	

custom duty with interest for EODC.

The case stands **rejected**.

Case No.	171 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00003503AM23
RA File Number	52AX04001656 AM23
Licence No and Date	5211003362/03/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.06.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	172 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00003715AM23
RA File Number	56AX04000203 AM23
Licence No and Date	5611001234/14/10/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	173 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00003900AM23
RA File Number	03AX04003766 AM23
Licence No and Date	0311018796/22/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	174 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00003971AM23
RA File Number	03AX04003674 AM23
Licence No and Date	0311018938/31/10/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. It has been observed that in Excel working sheet, the column name, 'description of goods' is arranged in an ambiguous manner. It does not match the export quantity provided in the application neither it matches with the input quantity required. The case stands deferred.	

Case No.	175 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred

Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00003999AM23
RA File Number	03AX04003894 AM23
Licence No and Date	0311018984/01/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	176 / NC/1/MEET/Aug/202324/10								
Case Status	Case Deferred								
Party Name	UNIVERSAL CABLES LIMITED								
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023								
HQ File Number	HQRNORM APPLY 00004020AM23								
RA File Number	03AX04003835 AM23								
Licence No and Date	0311018992/02/11/2022								
Norms Committee Decision:									
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:									
I. Details of export product in terms of design, calculations and brief note about product.									
II. It has been observed that the length of the input item, a single-mode optical fiber used for manufacturing one unit of the export product, is greater than the length of the resultant product. The same may be justified with calculations and design, if any.									
III. Justification of Wastage.									
IV. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).									
V. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)									
VI. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)									
VII. You are also requested to provide the per unit requirement in excel sheet.									
Share the above Point (4-7) information / details in excel sheet in the below format.									
S.NO.	A.A. NO.	Description of	Export	Export	Description of	Qty Required	Wastage	UOM	Quantity

		Resultant product	Quantity	UOM	items to be imported	(Per Unit) Without Wastage	claimed in %		Sought in DGFT
The case stands deferred.									

Case No.	177 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	JOHN CRANE SEALING SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00004022AM23
RA File Number	07AX04001088 AM23
Licence No and Date	0711005593/02/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	178 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00004033AM23
RA File Number	56AX04000217 AM23
Licence No and Date	5611001255/02/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	179 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	RAGHU VAMSI MACHINE TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00004043AM23
RA File Number	09AX04000654 AM23
Licence No and Date	0911003898/03/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 29.05.2023 followed by reminder on 13.06.23 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	180 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	OSWAL PUMPS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00004275AM23
RA File Number	33AX04000074 AM23
Licence No and Date	3311000961/10/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.06.2023 followed by reminder on 26.07.23 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	181 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	VINDHYA TEELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00004280AM23
RA File Number	56AX04000226 AM23
Licence No and Date	5611001271/11/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Details of export product in terms of design, calculations and brief note about product.
- II. It has been observed that the length of the input item, a single-mode optical fiber used for manufacturing one unit of the export product, is greater than the length of the resultant product. The same may be justified with calculations and design, if any.
- III. Justification of Wastage.
- IV. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).
- V. **Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)**
- VI. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)
- VII. You are also requested to provide the per unit requirement in excel sheet.

Share the above Point (4-7) information / details in excel sheet in the below format.

S.NO.	A.A. NO.	Description of Resultant product	Export Quantity	Export UOM	Description of items to be imported	Qty Required (Per Unit) Without Wastage	Wastage claimed in %	UOM	Quantity Sought in DGFT
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The case stands deferred.

Case No.	182 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00004286AM23
RA File Number	31AX04000222 AM23
Licence No and Date	3111001802/11/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.06.2023 followed by reminder on 31.07.23 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	183 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	MANISH AUTO INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00004294AM23
RA File Number	05AX04002271 AM23
Licence No and Date	0511015774/11/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.07.2023 followed by reminder on 26.07.23 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	184 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	AUTOFIT CAR INTERIORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00004304AM23
RA File Number	10AX04000201 AM23
Licence No and Date	1011001452/11/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: i. Dimensions and weight of the input fabric material ii. Dimensional drawing and weight of the final fabric to be used on the Car Steering Cover & Seat Cover, iii. Dimensional drawing of the Car Steering & Seat iv. Justification for the wastage claimed. Case stands deferred.	

Case No.	185 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00004354AM23
RA File Number	56AX04000228 AM23
Licence No and Date	5611001279/15/11/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	186 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred

Party Name	HIGENIC FLORA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00004386AM23
RA File Number	09AX04000635 AM23
Licence No and Date	0911003957/16/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	187 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00004835AM23
RA File Number	31AX04000265 AM23
Licence No and Date	3111001862/06/12/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Application on ANF 4A is required.	
The case stands deferred.	

Case No.	188 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00005217AM23
RA File Number	05AX04002803 AM23
Licence No and	0511016494/22/12/2022

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. V. Sheet layout diagram of the material indicating the wastage during blanking. The case stands deferred.	

Case No.	189 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00005224AM23
RA File Number	05AX04002815 AM23
Licence No and Date	0511016504/22/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product.	

- III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- V. Sheet layout diagram of the material indicating the wastage during blanking.

The case stands deferred.

Case No.	190 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	MODEL INFRA CORPORATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00005308AM23
RA File Number	07AX04001409 AM23
Licence No and Date	0711006016/26/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	191 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00005313AM23
RA File Number	56AX04000315 AM23
Licence No and Date	5611001427/27/12/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

- I. Details of export product in terms of design, calculations and brief note about product.
- II. It has been observed that the length of the input item, a single-mode optical fiber used for manufacturing one unit of the export product, is greater than the length of the resultant product. The same may be justified with calculations and design, if any.
- III. Justification of Wastage.
- IV. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).
- V. **Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)**
- VI. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)
- VII. You are also requested to provide the per unit requirement in excel sheet.

Share the above Point (4-7) information / details in excel sheet in the below format.

S.NO.	A.A. NO.	Description of Resultant product	Export Quantity	Export UOM	Description of items to be imported	Qty Required (Per Unit) Without Wastage	Wastage claimed in %	UOM	Quantity Sought in DGFT
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The case stands deferred.

Case No.	192 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	GE INDIA INDUSTRIAL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00005494AM23
RA File Number	31AX04000293 AM23
Licence No and Date	3111001929/03/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	193 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00005546AM23
RA File Number	07AX04001439 AM23
Licence No and Date	0711006107/05/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	194 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	LOYAL EQUIPMENTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00005549AM23
RA File Number	08AX04001602 AM23
Licence No and Date	0811006932/05/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	195 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00005570AM23
RA File Number	34AX04000930 AM23
Licence No and Date	3411003234/05/01/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	196 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00005858AM23
RA File Number	56AX04000352 AM23
Licence No and Date	5611001498/21/01/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Details of export product in terms of design, calculations and brief note about product.
- II. It has been observed that the length of the input item, a single-mode optical fiber used for manufacturing one unit of the export product, is greater than the length of the resultant product. The same may be justified with calculations and design, if any.
- III. Justification of Wastage.
- IV. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).
- V. **Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)**
- VI. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)
- VII. You are also requested to provide the per unit requirement in excel sheet.

Share the above Point (4-7) information / details in excel sheet in the below format.

S.NO.	A.A. NO.	Description of Resultant product	Export Quantity	Export UOM	Description of items to be imported	Qty Required (Per Unit) Without Wastage	Wastage claimed in %	UOM	Quantity Sought in DGFT
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The case stands deferred.

Case No.	197 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00006116AM23
RA File Number	34AX04001006 AM23
Licence No and Date	3411003331/07/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	198 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	LMT TOOLS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00006152AM23
RA File Number	03AX04005407 AM23
Licence No and Date	0311021222/07/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	199 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	ARIHANT INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00006208AM23
RA File Number	33AX04000101 AM23

Licence No and Date	3311001072/09/02/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: i. The HS Code of import item is not clear. Please clarify as to whether it comes under Chapter 85 (Printed Material). Case stands deferred.	

Case No.	200 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	ARIHANT INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00006209AM23
RA File Number	33AX04000103 AM23
Licence No and Date	3311001073/09/02/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: i. The HS Code of import item is not clear. Please clarify as to whether it comes under Chapter 85 (Printed Material). Case stands deferred.	

Case No.	201 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	IBCC INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00006282AM23
RA File Number	08AX04001861 AM23

Licence No and Date	0811007296/13/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	202 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	HFCL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00006295AM23
RA File Number	05AX04003235 AM23
Licence No and Date	0511017312/13/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	203 / NC/1/MEET/Aug/202324/10
Case Status	Case Approved
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00000100AM24
RA File Number	31AX04000388 AM23
Licence No and Date	3111002190/11/04/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (TEC-3) via mail dated 05.09.2023, as under: Export Product: Add "wt.22.60 kg./unit" Import: 272500 kg. including 25% wastage Grade of item of import will be same as used in Export Product	

RA concerned may take suitable consequential action accordingly.

Case No.	204 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	POWERDRIVE BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00000519AM24
RA File Number	08AX04000149 AM24
Licence No and Date	0811008055/02/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	205 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	POWERARM ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00000573AM24
RA File Number	04AX04000054 AM24
Licence No and Date	0411005326/04/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	206 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00000628AM24
RA File Number	31AX04000023 AM24

Licence No and Date	3111002257/08/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	207 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	SENIOR INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00000697AM24
RA File Number	05AX04000289 AM24
Licence No and Date	0511018725/09/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	208 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00000774AM24
RA File Number	08AX04000030 AM24
Licence No and Date	0811008147/11/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	209 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023

and Date	
HQ File Number	HQRNORM APPLY 00000778AM24
RA File Number	05AX04000357 AM24
Licence No and Date	0511018785/12/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	210 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00000780AM24
RA File Number	03AX04000565 AM24
Licence No and Date	0311023540/12/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	211 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	OAM SAAI INTERNATIONAL INC.
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00000881AM24
RA File Number	05AX04000245 AM24
Licence No and Date	0511018850/16/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	212 / NC/1/MEET/Aug/202324/10
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Case Status	Case Deferred
Party Name	BORGLWARNER EMISSIONS SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00000886AM24
RA File Number	05AX04000358 AM24
Licence No and Date	0511018853/17/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	213 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	WALCHANDNAGAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00000893AM24
RA File Number	31AX04000381 AM23
Licence No and Date	3111002290/17/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	214 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	WALCHANDNAGAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00000894AM24
RA File Number	31AX04000002 AM24
Licence No and Date	3111002291/17/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	215 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	BOTIL OIL TOOLS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00000896AM24
RA File Number	05AX04000382 AM24
Licence No and Date	0511018868/17/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	216 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	BHOLA ENGINEERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00000942AM24
RA File Number	03AX04000500 AM24
Licence No and Date	0311023681/18/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	217 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00000944AM24
RA File Number	03AX04000725 AM24
Licence No and Date	0311023685/18/05/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	218 / NC/1/MEET/Aug/202324/10
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00000951AM24
RA File Number	03AX04000709 AM24
Licence No and Date	0311023693/18/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT via mail vide U.O No. P-47014/149/2022-TSW dated 04.09.2023, as under: I. Quantity of import item may be allowed on net to net basis with accountability clause as per GN-4 for Engineering Products. RA concerned may take suitable consequential action accordingly.	

Case No.	219 / NC/1/MEET/Aug/202324/10
Case Status	Case Approved
Party Name	JAYEM AUTO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00000988AM24
RA File Number	05AX04000439 AM24
Licence No and Date	0511018911/19/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI via mail dated 29.08.2023, as under:	

I. It is observed that firm has sought to import MS 18030-1010 J-Technically known as HARD STEEL 0.455-0.521 MM with a rubber coating of 0.117 mm both sides as raw materials to manufacture 354275 Nos of Rocker Cover, Upper RCM, 1510 Full Band.

II. MHI Input:

The firm's proposal has been examined keeping in view the size of the export product and NIL process rejection wastage. The firm may be allowed import of 27161m of MS 18030-1010 J-Technically known as HARD STEEL 0.455-0.521 MM with a rubber coating of 0.117mm both sides against 29750m to manufacture 354275 Nos. of Export Product Rocker Cover, Upper RCM, 1510 Full Band.

RA concerned may take suitable consequential action accordingly.

Case No.	220 / NC/1/MEET/Aug/202324/10
Case Status	Case Approved
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00000990AM24
RA File Number	31AX04000043 AM24
Licence No and Date	3111002308/19/05/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 05.09.2023 via mail, as under:

Export Product - Add wt. /pc - 2583 kg.

Import: 32377 kg. Including 65% wastage on wt.

Add "MONOBLOCK 1400X530X645"

Grade of item of import will be same as used in Export Product.

RA concerned may take suitable consequential action accordingly.

Case No.	221 / NC/1/MEET/Aug/202324/10
Case Status	Case Approved
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00000991AM24
RA File Number	31AX04000042 AM24
Licence No and Date	3111002309/19/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 05.09.2023 via mail, as under: Export Product - Add wt. /pc - 2583 kg. Import: 133216 kg. Including 30% wastage on wt. Add "semi finished" RA concerned may take suitable consequential action accordingly.	

Case No.	222 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00001016AM24
RA File Number	05AX04000275 AM24
Licence No and Date	0511018616/22/05/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	223 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	SENIOR INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM REVIW00004586AM24
RA File Number	05AX04000533 AM24
Licence No and Date	0511018994/25/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	224 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00002493AM24
RA File Number	03AX04001288 AM24
Licence No and Date	0311024868/26/06/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Details of export product in terms of design, calculations and brief note about product. II. Justification of Wastage. III. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet). IV. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet) V. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet) VI. You are also requested to provide the per unit requirement in excel sheet. Share the above Point (4-7) information / details in excel sheet in the below format.	

S.NO.	A.A. NO.	Description of Resultant product	Export Quantity	Export UOM	Description of items to be imported	Qty Required (Per Unit) Without Wastage	Wastage claimed in %	UOM	Quantity Sought in DGFT
The case stands deferred.									

Case No.	225 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	ACOUSTICS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00002545AM24
RA File Number	04AX04000262 AM24
Licence No and Date	0411005607/26/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	226 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	PERMANENT MAGNETS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00002750AM24
RA File Number	03AX04001360 AM24
Licence No and Date	0311024944/27/06/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

- I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- II. Weight of each Export Product.
- III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- V. Sheet layout diagram of the material indicating the wastage during blanking.

The case stands deferred.

Case No.	227 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00002897AM24
RA File Number	09AX04000273 AM24
Licence No and Date	0911005290/28/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	228 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00002898AM24
RA File Number	09AX04000275 AM24

Licence No and Date	0911005291/28/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	229 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00002901AM24
RA File Number	09AX04000274 AM24
Licence No and Date	0911005293/28/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	230 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00002907AM24
RA File Number	34AX04000010 AM23
Licence No and Date	3411003841/28/06/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Details of export product in terms of design, calculations and brief note about product. II. Justification of Wastage. III. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet). IV. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet) V. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)	

VI. You are also requested to provide the per unit requirement in excel sheet.

Share the above Point (4-7) information / details in excel sheet in the below format.

S.NO.	A.A. NO.	Description of Resultant product	Export Quantity	Export UOM	Description of items to be imported	Qty Required (Per Unit) Without Wastage	Wastage claimed in %	UOM	Quantity Sought in DGFT
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The case stands deferred.

Case No.	231 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	MODEL INFRA CORPORATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00003138AM24
RA File Number	07AX04000445 AM24
Licence No and Date	0711008417/30/06/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to refer it to DPIIT as per comments of Meity.	
The case stands deferred.	

Case No.	232 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	STOVE KRAFT LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00003139AM24
RA File Number	07AX04000241 AM24
Licence No and Date	0711008418/30/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	233 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	PERMANENT MAGNETS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00003753AM24
RA File Number	03AX04001380 AM24
Licence No and Date	0311025076/03/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. V. Sheet layout diagram of the material indicating the wastage during blanking. The case stands deferred.	

Case No.	234 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00003938AM24
RA File Number	07AX04000434 AM24
Licence No and Date	0711008450/04/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: i. The export and import item description is the same and hence clarification thereof. ii. Quantity of export products in numbers and their corresponding weight. iii. Detail technical note on manufacturing process including the relevant flow sheet. iv. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. v. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. vi. Justification for quantity of import item, wastage at each stage of manufacturing process supported by dimensional drawing for each export product. The case stands deferred.	

Case No.	235 / NC/1/MEET/Aug/202324/10
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00004175AM24
RA File Number	03AX04001534 AM24
Licence No and Date	0311025157/05/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/149/2022-TSW dated 25.07.2023, as under:	

I. Quantity of import items at Sl.No. 1 to 8 may be allowed on net to net basis with accountability clause as per GN-4 for Engineering Products.

RA concerned may take suitable consequential action accordingly.

Case No.	236 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00004183AM24
RA File Number	07AX04000450 AM24
Licence No and Date	0711008470/05/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. The export and import item description is the same and hence clarification thereof.
- II. Quantity of export products in numbers and their corresponding weight.
- III. Detail technical note on manufacturing process including the relevant flow sheet.
- IV. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- V. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- VI. Sheet layout diagram of the material indicating the wastage during blanking.

The case stands deferred.

Case No.	237 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	VALMET TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00004285AM24
RA File Number	04AX04000309 AM24
Licence No and Date	0411005681/07/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	238 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	ARIHANT INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00004339AM24
RA File Number	33AX04000037 AM24
Licence No and Date	3311001334/10/07/2023
Norms Committee Decision:	
The Committee considered this case as per agenda and decided to refer it to NC-4.	
Case stands deferred.	

Case No.	239 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00004562AM24
RA File Number	34AX04000318 AM24
Licence No and Date	3411003930/21/07/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	240 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	INTEGRAL COMPONENT MANUFACTURERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00004564AM24
RA File Number	04AX04000334 AM24
Licence No and Date	0411005763/21/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	241 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00004576AM24
RA File Number	03AX04001802 AM24
Licence No and Date	0311025648/22/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Details of export product in terms of design, calculations and brief note about product. II. Justification of Wastage. III. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet). IV. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet) V. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet) VI. You are also requested to provide the per unit requirement in excel sheet.	

Share the above Point (4-7) information / details in excel sheet in the below format.

S.NO.	A.A. NO.	Description of Resultant product	Export Quantity	Export UOM	Description of items to be imported	Qty Required (Per Unit) Without Wastage	Wastage claimed in %	UOM	Quantity Sought in DGFT
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The case stands deferred.

Case No.	242 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00004578AM24
RA File Number	05AX04000805 AM24
Licence No and Date	0511019974/24/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	243 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00004578AM24
RA File Number	05AX04000805 AM24
Licence No and Date	0511019974/24/07/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	244 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00004583AM24
RA File Number	05AX04000790 AM24
Licence No and Date	0511019977/24/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	245 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00004583AM24
RA File Number	05AX04000790 AM24
Licence No and Date	0511019977/24/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	246 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	BANGALORE BIOTECH LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00004591AM24
RA File Number	07AX04000599 AM24

Licence No and Date	0711008797/24/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	247 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	PREMIER EXPLOSIVES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00004628AM24
RA File Number	09AX04000314 AM24
Licence No and Date	0911005480/25/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	248 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	BLUE HAT SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00004653AM24
RA File Number	07AX04000517 AM24
Licence No and Date	0711008820/26/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	249 / NC/1/MEET/Aug/202324/10
Case Status	Case Approved
Party Name	ROTHE ERDE INDIA PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023

and Date	
HQ File Number	HQRNORM APPLY 00004656AM24
RA File Number	31AX04000118 AM24
Licence No and Date	3111002513/26/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/25/2019-TSW dated 04.09.2023, as under: I. Net weight of export item at Sl. No 1 may be specified as 15.89 MT. II. Quantity of import item at Sl.No.1 may be allowed as 63 Nos on net to net basis. However, duty free weight of this item may be allowed as 113236.2 Kgs as 1.436 Kgs/Kg content in the export item after taking 20% recovery from the scrap. III. Quantity of import item at Sl.No.2 may be allowed as 63 Nos on net to net basis. However, duty free weight of this item may be allowed as 87570 Kgs as 1.261 Kgs /Kg content in the export item after taking 20% recovery from the scrap. IV. Quantities of import items at Sl.No.3 to 13 may be allowed on net to net basis with accountability clause. V. Quantities of import items at Sl.No.14 & 15 may be allowed on net to net basis as claimed by the firm. Note: Wastage in the import item at Sl. No.1 is higher because of additional Gear Cutting wastage in the Forged Steel Ring. RA concerned may take suitable consequential action accordingly.	

Case No.	250 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	LOHUM CLEANTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00004673AM24
RA File Number	05AX04001117 AM24
Licence No and Date	0511020077/27/07/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	251 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00004675AM24
RA File Number	09AX04000395 AM24
Licence No and Date	0911005500/27/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: i. Submit a chart indicating the number of the processes involved, percentage weight in Kgs (Before), cutting weight in Kgs (after), wastage in Kgs, and wastage in percentage. (ii) What is the finished weight of the Turbine Blade? (iii) Colored drawing of the Turbine Blade, which indicates the weight of raw material and weight of the finished product. (iv) Size and shape of the stainless-steel Bars. (v) Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars. (vi) All the documents should be certified by the Chartered Engineer. Case stands deferred.	

Case No.	252 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00004679AM24
RA File Number	05AX04001127 AM24
Licence No and Date	0511020078/27/07/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	253 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	BRENTWOOD INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00004688AM24
RA File Number	34AX04000337 AM24
Licence No and Date	3411003958/28/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	254 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00004695AM24
RA File Number	05AX04001165 AM24
Licence No and Date	0511020097/28/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	255 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	CLEAN ENERGY SYSTEMS
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00004742AM24
RA File Number	31AX04000124 AM24
Licence No and Date	3111002517/31/07/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	256 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00004746AM24
RA File Number	05AX04001163 AM24
Licence No and Date	0511020139/31/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	257 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00004770AM24
RA File Number	05AX04001164 AM24
Licence No and Date	0511020160/01/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	258 / NC/1/MEET/Aug/202324/10
Case Status	Case Approved
Party Name	PERMANENT MAGNETS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00004773AM24
RA File Number	03AX04001963 AM24

Licence No and Date	0311025931/01/08/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/140/2020-TSW dated 04.09.2023, as under: I. Quantity of import item may be allowed as 41521.4 Kgs. as 1.43 Kgs/Kg content in the export item after taking 1/3rd recovery from the scrap. RA concerned may take suitable consequential action accordingly.	

Case No.	259 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00004797AM24
RA File Number	34AX04000215 AM24
Licence No and Date	3411003979/02/08/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	260 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	VEER-O-METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00004801AM24
RA File Number	07AX04000688 AM24
Licence No and Date	0711008877/02/08/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents	

as per comments given by the TE:

- i. What is the weight of each sheet? How many sheets will be required for production of Brackets and Retainer Bolts?
- ii. How many brackets and Retainer Bolts will be punched from each sheet and weight of each export product.
- iii. Justify the reason of higher wastage.
- iv. Submit process flow chart and wastage at each stage of operation.

Case stands deferred.

Case No.	261 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	CERATIZIT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00004805AM24
RA File Number	02AX04000252 AM24
Licence No and Date	0211004881/02/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	262 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	BHARAT FORGE LTD
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00004814AM24
RA File Number	31AX04000102 AM24
Licence No and Date	3111002536/03/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	263 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred

Party Name	BHARAT FORGE LTD
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00004892AM24
RA File Number	31AX04000103 AM24
Licence No and Date	3111002546/07/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	264 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00004895AM24
RA File Number	05AX04001235 AM24
Licence No and Date	0511020273/07/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	265 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00004900AM24
RA File Number	05AX04001166 AM24
Licence No and Date	0511020279/07/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	266 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00004902AM24
RA File Number	05AX04001238 AM24
Licence No and Date	0511020281/07/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	267 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00004937AM24
RA File Number	09AX04000422 AM24
Licence No and Date	0911005597/08/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	268 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	POWERDRIVE BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00004977AM24
RA File Number	08AX04000281 AM24
Licence No and Date	0811008468/10/08/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Submit the complete and detailed process of manufacturing by importing Inner Rings, CAGE, and roller.
- II. What is the reason for the 10% wastage when imported components and exported products are in numbers?
- III. Submit a video film during the manufacturing of Taper Roller Bearings.

The case stands deferred.

Case No.	269 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00005014AM24
RA File Number	34AX04000208 AM24
Licence No and Date	3411004021/11/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	270 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00005022AM24
RA File Number	05AX04001086 AM24
Licence No and Date	0511020385/11/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	271 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	BHARAT FORGE LTD
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00005041AM24
RA File Number	31AX04000119 AM24
Licence No and Date	3111002561/14/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	272 / NC/1/MEET/Aug/202324/10
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00005048AM24
RA File Number	03AX04002222 AM24
Licence No and Date	0311026309/14/08/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/140/2020-TSW dated 19.04.2023, as under: I. Quantity of import items at SI.No.1 & 2 may be allowed on net to net basis with accountability clause in export item at Sl. No. 1 as per GN-4 for Engineering Products. II. Quantity of import items at SI.No.3 &4 may be allowed on net to net basis with accountability clause in export item at Sl. No. 2 as per GN-4 for Engineering Products. RA concerned may take suitable consequential action accordingly.	

Case No.	273 / NC/1/MEET/Aug/202324/10
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00005049AM24
RA File Number	03AX04002221 AM24
Licence No and Date	0311026310/14/08/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/149/2022-TSW dated 04.09.2023, as under: I. Quantity of import item may be allowed on net to net basis with accountability clause as per GN-4 for Engineering Products. RA concerned may take suitable consequential action accordingly.	

Case No.	274 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	S.S. WHITE TECHNOLOGIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00005077AM24
RA File Number	24AX04000159 AM24
Licence No and Date	2411002647/16/08/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. As per the process chart, wastage is at stamping (46.15%) and Wire EDM (30%) operations. The total wastage worked out to 76.15%. However, as per output and input weight, it becomes 90% and 92.64%, as per APPENDIX 4E on net weight. Justify the statement and also the complete reason for higher wastage during stamping. II. What is the meaning of Wire EDM? Why 30% scrap (wastage) on this operation? Justify the	

statement.

III. What is the meaning of OSTEOTOME? Is it a short form of a surgical tool? Give a detailed description of the item of export.

IV. Submit a coloured photograph of blank and stage wise photographs of each operation.

The case stands deferred.

Case No.	275 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00005078AM24
RA File Number	03AX04002172 AM24
Licence No and Date	0311026362/16/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	276 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	L G BALAKRISHNAN & BROS LTD
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00005105AM24
RA File Number	32AX04000276 AM24
Licence No and Date	3211005407/17/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	277 / NC/1/MEET/Aug/202324/10
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Case Status	Case Deferred
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00005114AM24
RA File Number	05AX04000728 AM24
Licence No and Date	0511020168/18/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	278 / NC/1/MEET/Aug/202324/10
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 10 and 05/09/2023
HQ File Number	HQRNORM APPLY 00005127AM24
RA File Number	05AX04000989 AM24
Licence No and Date	0511020481/18/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	